NATIONAL COMPANY LAW TRIBUNAL **CHENNAI BENCH**

CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 25/10/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/144/2016

NAME OF THE PETITIONER(S)

: C. Ponmalar

NAME OF THE RESPONDENT(S)

: M/s S. Albert & Company Private Limited & 5 others

UNDER SECTION

: 397/398, 111

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

1. DR. K.S. ROVI CHONDRON

ORDER

Counsel for the petitioner present. No representation on behalf of the respondents. As seen in the order passed on previous adjournments, it was directed to the counsel for respondents to furnish the particulars of legal heirs of R2 to enable the counsel for petitioner to bring the LRs on record. Today there is no representation on behalf of the respondents. Counsel for the petitioner undertakes to inform the counsel for the respondents regarding the next date of hearing. Counsel for respondents once again is directed to furnish the particulars of LRs of R2 to the other side. At request time is granted. Put up on 23.11.2016 at 10.30 A.M.

(Ch. Md. Sharief Tariq)

Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)